



WWW.LIVELAW.IN

W.P.(MD)No.10867 of 2021

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: 01.07.2021

CORAM:

THE HONOURABLE MR.JUSTICE T.S.SIVAGNANAM

and

THE HONOURABLE MRS.JUSTICE S.ANANTHI

W.P.(MD)No.10867 of 2021

and

W.M.P(MD)No.8492 of 2021

T.Ramasamy

... Petitioner

Vs.

1.The Government of India,
Rep. by its Principal Secretary,
Prime Minister's Office,
South Block,
Secretariat Building Raisina Hill,
New Delhi – 110 011.

2.The Principal Secretary,
Ministry of Home Affairs,
Government of India,
North Block, Central Secretariat,
New Delhi – 110 001.

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3.The Government of Tamilnadu,
Rep. by its Chief Secretary,
Government of Tamilnadu,
Secretariat, Fort St.George,
Chennai – 600 009.

4.The General Secretary,
Dravida Munnetra Kazhagam,
Anna Arivalayam, Anna Salai,
Chennai – 600 018. ... Respondents

PRAYER: Writ Petition filed under Article 226 of the Constitution of India for issuance of Writ of Mandamus, directing the 1st and 2nd respondents to educate its one of the state, Tamilnadu to respect our country India or Bharat by calling its name as it is in their official writings and speeches by adhering patriotism, sovereignty and respect based on the petitioner's representation, dated 15.06.2021 within the period stipulated by this Court.

For Petitioner : Mr.Ananth C.Rajesh

For R1 to R3 : Mr.Veerakathiravan

Standing Counsel for Government

Assisted by

Mr.A.K.Manickam

Standing Counsel for Government



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ORDER

[Order of the Court was made by **T.S.SIVAGNANAM, J.**]

With the consent on either side, the Writ Petition itself is taken up for final disposal.

2.Heard Mr.Ananth C.Rajesh, learned Counsel appearing for the petitioner and Mr.A.K.Manickam, learned Standing Counsel for Government appearing for the respondents.

3.The petitioner is an Advocate practicing before this Court and the Courts in Dindigul District and he seeks for a direction upon the respondents 1 and 2 to educate the people in the State of Tamil Nadu, to respect the country India or Bharath, by calling its name as it is in the official writings and speeches by adhering to patriotism, sovereignty and respect, by taking note of his representation dated 15.06.2021.

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4.Though such a prayer is made, the submission before us is directed against the Hon'ble Chief Minister of the State of Tamil Nadu and the Council of Ministers in the manner in which they address the Government of India, while speaking in the legislative



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assembly. In our considered view, the prayer sought for is thoroughly misconceived and no such direction can be issued by this Court directing the State Government or the Hon'ble Chief Minister to speak in a particular fashion. Further, the prayer is absolutely vague as to what sort of education to be given to the people of the State of Tamil Nadu. Therefore, for the above reasons, the relief sought for in this writ petition is misconceived.

5. Accordingly, the Writ Petition stands disposed of. However, there shall be no order as to costs. Consequently, the connected miscellaneous petition is closed.

[T.S.S., J.] & [S.A.I., J.]

01.07.2021

Index : Yes / No

Internet: Yes / No

MR

Note: In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.



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To

1.The Principal Secretary,
Government of India,
Prime Minister's Office,
South Block,
Secretariat Building Raisina Hill,
New Delhi – 110 011.

2.The Principal Secretary,
Ministry of Home Affairs,
Government of India,
North Block, Central Secretariat,
New Delhi – 110 001.

3.The Chief Secretary,
Government of Tamilnadu,
Government of Tamilnadu,
Secretariat, Fort St.George,
Chennai – 600 009.

4.The General Secretary,
Dravida Munnetra Kazhagam,
Anna Arivalayam, Anna Salai,
Chennai – 600 018.

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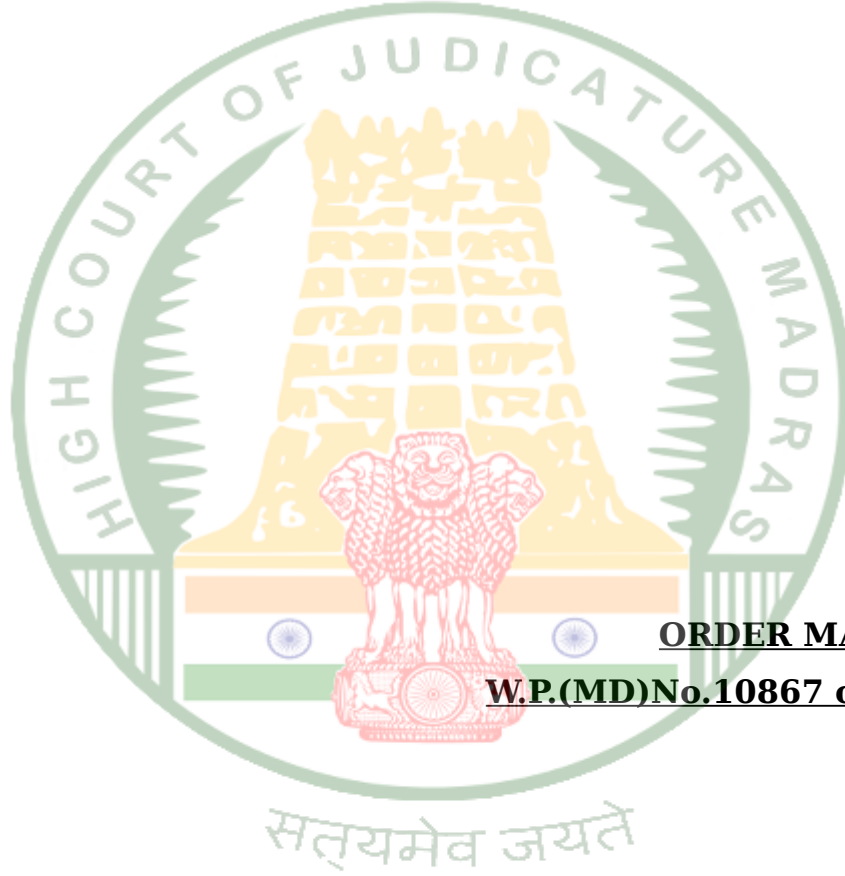
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T.S.SIVAGNAM., J.

and

S.ANANTHI., J.

MR



ORDER MADE IN
W.P.(MD)No.10867 of 2021

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